

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1397
ANSWERED ON:18.07.2014
HUMILIATING PUNISHMENTS TO WOMEN
Jaiswal Dr. Sanjay

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of awarding of humiliating and derogatory punishments to women by Panchayats in some State in the country;
- (b) if so, the details of such incidents reported/noticed during each of the last three years and the current year, State/UT-wise along with the action taken by the Government so far in this regard; and
- (c) the steps taken/being taken by the Government to change the social mindset of the society in order to curb recurrence of such heinous crimes and inhuman activities?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (c): As per the seventh schedule "police" and "public order" are the State subjects under the Constitution and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes including awarding of humiliating and derogatory punishments to women by Panchayats, lies with the State Government/Union territory Administrations. The Union Government attaches highest importance to the matter of preventing of crimes against women and in this regard. Advisory was also sent to all the State Governments /UTs wherein they were advised to make comprehensive review of the effectiveness of the administrative machinery in tackling the problems of violence against women.